

MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 11th May, 2016

G.S.R. 498(E).—In exercise of the powers conferred by sub-section (1) of Section 10B of the Cost and Works Accountants Act, 1959 (23 of 1959) and in pursuance of rule 3 of the Cost and Works Accountants (Election Tribunal) Rules, 2006, the Central Government hereby makes the following further amendments in the notification of the Ministry of Corporate Affairs notification number G.S.R. 787(E) dated the 15th October, 2015 published in the Gazette of India, namely:—

2. In the said notification,—

(i) in item (i), for the words “Joint Secretary and Legal Advisor” the words “Additional Secretary” shall be substituted.

[F. No. 2/4/2015-PI]

K. V. R. MURTY, Jt. Secy.

Note:—The principal notification was published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i) *vide* G.S.R. No. 787(E) dated 15th October, 2015, subsequently amended *vide* G.S.R. No. 857(E), dated 16th November, 2015.